

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES

**LOK SABHA**

**UNSTARRED QUESTION NO. 2812**

TO BE ANSWERED ON MONDAY, 21st MARCH, 2022/ **PHALGUNA 30, 1943 (SAKA)**

**INSURANCE COVER FOR BANK DEPOSITS**

**2812.**

**SHRI SHIVAKUMAR C. UDASI:**

**SHRI SUDHAKAR TUKARAM SHRANGARE:**

**SHRI DEVJI M. PATEL:**

**SHRI ARUN SAO:**

**SHRI RANJEET SINGH HINDURAO NAIK NIMBALKAR:**

**SHRI SUNIL KUMAR SINGH:**

Will the Minister of FINANCE be pleased to state:

- a) whether the Deposit Insurance Credit Guarantee Corporation has not raised insurance cover limit for bank deposits for the last 26 years;
- b) if so, the reasons therefor; and
- c) the remedial steps taken by the Government to raise the limit of bank deposits including institutional deposits by determining risk assessment of all the banks?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

**(DR. BHAGWAT KARAD)**

**(a) to (c):** No, Sir. With a view to providing a greater measure of protection to depositors in banks, the Deposit Insurance and Credit Guarantee Corporation (DICGC) raised the limit of insurance cover for depositors in insured banks from the earlier level of ₹1 lakh to ₹5 lakh per depositor with effect from 04.02.2020 under Section 16 (1) of the DICGC Act, 1961. Thus, the limit of the deposit insurance amount payable by DICGC to any one depositor in respect of deposits held by him/ her in the same right and same capacity at all the branches of an insured bank taken together, is ₹5 lakh. The deposit insurance cover is applicable uniformly to all insured banks and their depositors.

\*\*\*

